

with a view to discourage non-serious candidates for filing nominations and contesting elections. The Bill was examined by the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice which in its report *Inter alia* observed as under, — “The Committee feels that the proposed amendment will, to a certain extent, discourage such non serious candidates, it endorses the amendment”.

National Judicial Commission

3255. SHRI RAJKUMAR DHOT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government has decided to set up a National Judicial Commission;

(b) if so, the details of its constitution, terms of reference, jurisdiction and powers; and

(c) which authority has been designated as appellate authority against the decisions of the National Judicial Commission?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) and (c) Does not arise.

Setting up of more courts

†3256. SHRI Y.P. TRIVEDI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Chief Justice of India has stressed upon increasing the number of courts in the country;

(b) whether Government has realized the need to set up at least 100 CBI courts; and

(c) if so, the steps being contemplated by Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The Supreme Court has informed that the Chief Justice of India while speaking at the official functions organized by different bodies including Bar Associations and Government organizations, has repeatedly stressed upon increasing the number of courts in the country. The Government has decided to set up 71 additional Special Courts for trial of cases investigated by the CBI.

National Judicial Commission

3257. SHRI PRAVEEN RASHTRAPAL: Will the Minister of LAW AND JUSTICE be pleased to state: (a) the main highlights of the Constitution 98th Amendment Bill seeking to create a National Judicial Commission;

(b) whether, in view of recent events at Allahabad, Punjab and Chennai High Courts, it is the right time to debate and decide up on the matter concerning the Commission; and

†Original notice of the question was received in Hindi.